

**CENTRAL ELECTRICITY REGULATORY COMMISSION,
NEW DELHI**

PETITION NO. 283/GT/2014

Coram:

**Shri Girish Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K.Iyer, Member**

Date of Hearing : 7.10.2015

Date of Order : 20.11.2015

In the matter of:

Petition under Section 62 and Section 79 (1) (a) of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval of tariff for the Kahalgaon Super Thermal Power Station, Stage II (1500 MW) for the period 1.4.2014 to 31.3.2019

And in the matter of:

Application for placing on record the relevant material and documents in pursuance of the order dated 7.9.2015 passed by Hon'ble High Court of Delhi in Writ Petition No.1641 of 2014

And

In the matter of:

NTPC Limited	-	Petitioner
Versus		
GRIDCO Limited and Ors	-	Respondents

INTERIM ORDER

Hon'ble High Court of Delhi in order dated 7.9.2015 in Writ Petition No. 1641 of 2014 has directed the Commission to decide the issue i.e. the stage at which the GCV of coal has to be measured on 'as received' basis. In terms of the said directions, the Commission heard the matter on 7.10.2015. The Commission

directed learned counsel for GUVNL to file the details on affidavit in support of the contention that samples for GCV of coal are taken from the wagons by the generating companies in the State of Gujarat. GUVNL vide its affidavit dated 26.10.2015 has submitted that samples are taken from the railway wagons/coal rakes in a representative manner without wastage of time and without safety threat to the persons collecting the samples. GUVNL has further submitted that Sampling Procedures for taking coal samples from the wagons have been developed for the Wanakbori Thermal Power Station.

2. The Commission directs GUVNL to place on record a video recording of the process of collection of samples from the wagons/coal rakes and also a copy of the Sampling Procedure developed for Wanakbori TPS.

3. NTPC was directed to submit the video recording as regards the time taken for movement of coal from wagon to crusher house in case of both BOBR and BOXN wagons and the manual intervention involved. NTPC in its affidavit dated 29.10.2015 has submitted the video recording. However, the video recording does not show the complete unloading process and transfer of coal from the unloading point to the crusher.

4. The Commission directs NTPC to submit video recording regarding the complete process of unloading of coal from wagons separately for BOBR and BOXN and transfer of coal from the unloading point to the crusher. NTPC is further directed to clarify the following:

(a) The names of the generating stations having MGR and Wagon Tipplers separately;

(b) Names of the generating stations where NTPC has electrical tracts from mines upto the unloading point in case of MGR and from the railway siding upto the unloading point in other cases.

5. APP is directed to make similar submission as required under para 4 above in respect of its generating stations.

6. The information sought from GUVNL, NTPC and APP should be submitted by 26.11.2015 with copy to the opposite parties.

sd/-
(Dr MK Iyer)
Member

sd/-
(AS Bakshi)
Member

sd/-
(AK Singhal)
Member

sd/-
(Gireesh B Pradhan)
Chairperson